

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.211  
**APPEAL/60(AHM)2023**

**Proceedings under Section 59 of Co. Act, 2013**

**IN THE MATTER OF:**

SHRI ASHOK RAMCHANDRA PANCHAL & Anr.  
VS  
VEER FABRICATORS PRIVATE LIMITED & Ors.

.....Applicant

.....Respondent

**Order delivered on: 25/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.  
For the Respondent :

**ORDER**

Learned counsel for the respondent appeared online seeks time to file application for setting aside the ex-parte order. He is directed to serve copy on the applicant.

List for further consideration on 26.09.2024

**-sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**